

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-949(PB)/2020

IN THE MATTER OF:

State Bank of India	...	Applicant/Petitioner
Vs		
Nazuk Jahan	...	Respondent

Order under Section 95 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.02.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

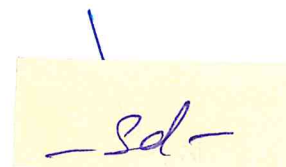
PRESENT:

For the RP : Mr. Abhishek Anand, Mr. Mohak Sharma, Advs.

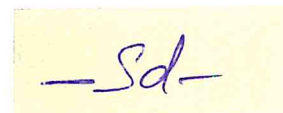
ORDER

IA-556/2021

On Interim order passed by Hon'ble Supreme Court on 12.02.2021, list this application for hearing on 01.03.2021.

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(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

15.02.2021
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